

ITEM NO.1704

COURT NO.7

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10419/2024

ELLA SUBRAMANI MANIKANTA KUMAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

(Only IA's No. 169060/2024, 173072/2024, 173128/2024 & 173271/2024
IN SLP (C) 11655/2024 to be listed)

WITH

SLP(C) No. 11655/2024 (XII-A)

(Only IA's No. 169060/2024, 173072/2024, 173128/2024 & 173271/2024
IN SLP (C) 11655/2024 to be listed.

IA No. 173072/2024 - INTERVENTION/IMPLEADMENT

IA No. 169060/2024 - INTERVENTION/IMPLEADMENT

IA No. 173271/2024 - INTERVENTION/IMPLEADMENT

IA No. 173128/2024 - INTERVENTION/IMPLEADMENT)

Date : 30-09-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASANNA B. VARALE
[IN CHAMBER]

For Petitioner(s) Mr. Agnish Aditya, Adv.
Mr. Rahul Jangra, Adv.
Mr. Akshit Tyagi, Adv.
Ms. Nidhi Mittal, AOR

Mr. Goli Rama Krishna, Adv.
Ms. Vandana Sharma, AOR

For Respondent(s) Mr. Venkata Raghuvamsy D., AOR

Mr. S. Vinay Ratnakar, AOR
Mr. Kashapogu Suresh, Adv.
Mr. Nabab Singh, Adv.
Mr. Sunit Kumar Toppo, Adv.
Mr. Nitish Kumar, Adv.
Mr. Relli Surya Narayana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 173072/2024, IA No. 169060/2024, IA No. 173271/2024 and
IA No. 173128/2024 In SLP(C) No. 11655/2024

1. By way of the instant applications, the applicants seeks their impleadment as co-petitioners in SLP(C)No.11655/2024.
2. It is submitted by the learned for the applicant that in the instant SLP, the challenge is to a common order dated 03.05.2024, passed by the High Court for the State of Telangana at Hyderabad, in bunch of matters. It is further submitted that as the petitioner himself approached the High Court, and the order passed by the High Court is under challenge in SLP(C)No.11655/2024, the applicants are necessary parties in these proceedings.
3. Learned counsel for the petitioners having no objection, the applications for impleadment are allowed.
4. Amended cause-title be filed within two weeks.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(RAVINDER KUMAR)
COURT MASTER (NSH)